

ITEM NO.71

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1249/2019

THE STATE OF UTTARAKHAND FOREST AND
ENVIRONMENT GOVERNMENT OF
UTTARAKHAND PRINCIPAL SECRETARY

Appellant(s)

VERSUS

IN THE MATTER OF THE PROTECTION
OF FOREST ENVIRONMENT ECOLOGY
WILDLIFE ETC. FROM THE FOREST FIRE

Respondent(s)

(IA No. 1/2017 - EXEMPTION FROM FILING O.T. AND IA No. 2/2017 -
PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

C.A. No. 1250/2019 (X)

(IA No. 135275/2017 - CLARIFICATION/DIRECTION, IA No. 12373/2018 -
EXEMPTION FROM FILING O.T., IA No. 12369/2018 - EXEMPTION FROM
FILING O.T., IA No. 41356/2017 - EXEMPTION FROM FILING O.T., IA No.
12337/2018 - INTERVENTION/IMPLEADMENT, IA No. 12333/2018 -
INTERVENTION/IMPLEADMENT, IA No. 41353/2017 - PERMISSION TO FILE
ANNEXURES)

CONMT.PET.(C) No. 566/2018 in SLP(C) No. 15477/2017 (X)

(IA No. 79663/2018 - EXEMPTION FROM FILING O.T.)

W.P.(C) No. 767/2019 (PIL-W)

(IA No. 89435/2019 - EXEMPTION FROM FILING O.T., IA No. 32705/2021
- INTERVENTION/IMPLEADMENT, IA No. 148089/2019 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)

Mr. K. Parameshwar, leaned A.C.
Mr. M.V. Mukunda, Adv.
Ms. Kanti, Adv.
Ms. Aarti Gupta, Adv.
Mr. Chinmay Kalgaonkar, Adv.
Ms. Raji Gururaj, Adv.

Petitioner-in-person

Mr. Krishna Ballabh Thakur, Adv.

Mr. Shashank Singh, Adv.
Mr. Madan Chandra Karnatak, Adv.
Mr. Ravindra S. Garia, AOR

Mr. Jaswant Singh Rawat, AOR

Mr. Krishna Ballabh Thakur, AOR
Mr. Abhishek Kumar Sharma, Adv.
Mr. Lokesh Kumar Gunjan, Adv.
Ms. Rashmi Kumari, Adv.
Mr. Shashank Singh, Adv.

Mr. Akshat Kumar, AOR
Mr. Jatinder Kumar Sethi, D.A.G.
Mr. Ashutosh Sharma, Adv.

Mr. Rajiv Dutta, applicant-in-person
Ms. Neha Singh, Adv.

For Respondent(s)

Ms. Aishwarya Bhati, ASG
Ms. Suhasini Sen, Adv.
Mr. Shagun Thakur, Adv.

Ms. Namita Choudhary, AOR
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Srishti Choudhary, Adv.

Mr. Akshat Kumar, AOR
Mr. Jatinder Kumar Sethi, D.A.G.
Mr. Ashutosh Sharma, Adv.

Mr. Kuldip Singh, AOR

Mr. Aniruddh Joshi, Adv.
Mr. Ramesh Kumar, Adv.
Mr. Gayan Arora, Adv.
Mr. Umang Shankar, AOR

Applicant-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Pursuant to our order dated 15th May, 2024, Smt. Radha Raturi, Chief Secretary for the State of Uttarakhand along with Dr. Dhananjai Mohan, IFS, Principal Chief Conservator of Forests (HoFF), Uttarakhand and Mr. Nishant Verma, APCCF,

Forest Department Uttarakhand, are personally present in the Court.

2. Mr. Tushar Mehta, learned Solicitor General has placed on record a copy of the report prepared by the Chief Secretary on behalf of the Government of Uttarakhand showing compliance of the Order dated 15th May 2024.

3. As we have stated earlier, the present litigation is not an adversarial litigation, the only concern is that the precious forest should be saved from the hazards of forest fires.

4. Mr. Tushar Mehta, learned Solicitor General has assured us that the State has taken up the issue seriously and the Chief Secretary, State of Uttarakhand along with the other senior officers would be personally looking into the issue and shall endeavour to find out a permanent solution for avoiding forest fires and bringing it under control at the earliest.

5. The learned Solicitor General further states that he himself, along with the Chief Secretary, the learned Amicus Curiae, Mr. Rajiv Dutta, who appears in person and Mr. Chandra Prakash Goyal, representative of the Central Empowered Committee would sit together for working out a solution.

6. We appreciate the stand taken by the State.

7. List these matters in the month of September, 2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)